

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - III**

(CAA)-246(ND)/2017

IN THE MATTER OF:

Ajay Fincap Consultants Pvt. Ltd. & Ors.	APPLICANT / PETITIONER
v/s		
The Regional Director	RESPONDENT

SECTION:
Under Section 230-232

Order delivered on 11.10.2017

Coram:


R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER :- Ms. Gurkamal Hora Arora, Adv.

For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present. It is represented by the Learned Counsel for the petitioner that in compliance with the order dated 11.09.2017 the affidavit in relation to the Sectoral Regulators have been filed individually by each of the companies involved in the scheme of amalgamation vide diary no. 2940 dated 25.09.2017. The said affidavits as filed by the respective companies is taken on record. Heard Learned Counsel for the petitioner. Order Reserved in second motion admission.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)